

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 102
(IB)-627(PB)/2019

IN THE MATTER OF:

Mr. Neeraj Tewari Applicant/petitioner
v.
M/s. AVJ Developers (India) Pvt Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 07.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner: Ms. Aarzoo Aneja, Adv.
For the Respondent Mr. Manish Gandhi & Mr. Praveen Agarwal, Advs.

ORDER

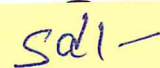
It was made clear in the order dated 24.04.2019 that reply could be filed which shall be subject to payment of Rs. 10,000/- as cost. Reply has been filed but the cost has not been paid. Ld. Counsel for the respondent Mr. Manish Gandhi states that the cost shall be paid during the course of the day to the petitioner failing which the reply shall not be taken on record. It shall be considered as the last opportunity.

Pleadings are complete.

List for arguments on 28.05.2019.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)